## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CA(CAA)-87(PB)2017

IN THE MATTER OF:

Konark Cinema Pvt. Ltd. And Naarad Media Pvt. Ltd. And Khajuraho Films Pvt. Ltd. .....Petitioner

**SECTION:** 

**UNDER SECTION 230-232 of Companies Act** 

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Shri Sanjeev Jain, Advocate

Ms. Deepika Shori, Advocate

## <u>ORDER</u>

The consent exercised by the unsecured creditors at page No. 232 to 243 by way of letters is not supported by affidavit. The position is similar with regard to other unsecured creditors in respect of the other companies and the same course is required to be followed. Let the needful be done within two weeks.

List on 09.08.2017.

(CHIEF JUSTICE M.M. KUMAR)

Sdl

**PRESIDENT** 

(DEÉPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet